

[Translation]

Prime Minister's Rozgar Yojna

*600 SHRI R.L.P. VERMA :
SHRI NAMDEO DIWATHE :

Will the Minister of INDUSTRY be pleased to state:

(a) whether any target has been fixed to give employment to youths each year under PMRY;

(b) if so, the number of youths sanctioned loan so far during the Eighth Five Year Plan under the Prime Minister's Rozgar Yojana State-wise;

(c) the average time taken by the banks to disburse the loan amount after the same is sanctioned by the District Industry Centre;

(d) whether Banks take their own time again in the name of scrutiny; and

(e) whether the Government propose to disburse loan by issue of demand draft by the District Industry Centres within the stipulated time ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes, Sir. The PMRY Scheme was launched on 2nd October, 1993. The Youth to be assisted for 1993-94 were 40,000 and thereafter at the rate of 2,20,000 for each of the remaining 3 years. During 1995-96 a higher target of 2,60,000 was set to cover up the backlog of the previous two years. Each enterprise when operational was on the average estimated to provide employment to two persons. From the year 1993-94 upto 1995-96 the number of cases sanctioned is 5,27,125. For the year 1996-97 the cases as reported by the States/UTs have reached the sanction figure of 15,204.

(b) The number of youths sanctioned loan State-wise is annexed as Statement.

(c) and (d) The applicants are interviewed by Task Forces and thereafter the District Industry Centres sponsor the cases to the banks. Under PMRY as per Reserve Bank of India Instructions banks are to scrutinise and dispose the applications by way of sanction or otherwise, upto a credit of Rs. 25,000 within a fortnight and, applications above Rs. 25,000 within 8-9 weeks. After the sanction the applicant is given an Entrepreneurship training and, has to complete banking formalities prior to disbursement.

(e) No, Sir.

STATEMENT*Number of Persons Sanctioned Loan Under Prime Minister's Rozgar Yojana*

Sl. No.	State/UT	Applications Sanctioned by Banks (Nos.) for the year 1993-94, 1994-95 & 1995-96	Applications Sanctioned by Banks (Nos.) for the year 1996-97*
1.	Andhra Pradesh	55825	2722
2.	Assam	17074	42
3.	Bihar	31500	39
4.	Delhi	6528	235
5.	Goa	862	90
6.	Gujarat	16424	2013
7.	Haryana	14745	781
8.	Himachal Pradesh	5085	324
9.	Jammu & Kashmir	4682	119
10.	Karnataka	32678	263
11.	Kerala	26853	487
12.	Madhya Pradesh	56398	688
13.	Maharashtra	71793	1240
14.	Manipur	3545	
15.	Mizoram	498	—
16.	Orissa	14631	3
17.	Punjab	21949	333
18.	Rajasthan	19196	374
19.	Tamil Nadu	36617	1672
20.	Tripura	2178	27
21.	Uttar Pradesh	64379	2442
22.	West Bengal	18837	1240
23.	Andman & Nicobar	194	14
24.	Arunachal Pradesh	594	—
25.	Chandigarh	417	
26.	Dadra & Nagar Haveli	390	
27.	Daman & Diu	208	7
28.	Nagaland	586	
29.	Lakshadweep	45	
30.	Meghalaya	1019	
31.	Pondicherry	1151	
32.	Sikkim	244	47
Total		527125	15204

*Ending July, 1996. Other States/UTs are for earlier months.